

AS PASSED BY THE RAJYA SABHA
ON THE 22ND AUGUST, 2013

Bill No. XLVIII-C of 2013

THE PARLIAMENT (PREVENTION OF DISQUALIFICATION)
AMENDMENT BILL, 2013

(AS PASSED BY THE RAJYA SABHA)

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BILL

further to amend the Parliament (Prevention of Disqualification) Act, 1959.

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Parliament (Prevention of Disqualification) Amendment Act, 2013.

Short title and
commencement.

5 (2) It shall be deemed to have come into force on the 19th day of February, 2004.

10 of 1959. 2. In section 3 of the Parliament (Prevention of Disqualification) Act, 1959, in clause (ba), for sub-clause (ii), the following sub-clauses shall be substituted, namely:—

Amendment
of section 3.

“(ii) the National Commission for the Scheduled Castes constituted under clause (1) of article 338 of the Constitution;

10 “(iia) the National Commission for the Scheduled Tribes constituted under clause (1) of article 338A of the Constitution;”.

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further to amend the Parliament (Prevention of Disqualification) Act, 1959.

(As passed by the Rajya Sabha)